

(c) A case FIR No. 741 dated 15-9-80 under Sections 3/4/5/6 Explosive Substances Act, 304, and 120-B IPC has been registered. There persons have been arrested in his case and investigation is in progress by the Special Branch of Delhi Police.

Exception to general policy for not permitting foreign know-how

1286. SHRI K. LAKKAPPA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have made any exception to the general policy to the effect that foreign collaboration in any form including the technical know-how will not be permitted in the cases where requisite indigenous know-how and other resources are available;

(b) if so, the names of the industrial units where exceptions have been made and the reasons therefor;

(c) whether Gilletes case comes under the category of exception; and

(d) if so, the reasons therefor especially when the requisite technical know-how and the capacity etc. are available within the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. CHARANJIT CHANANA): (a) and (b). Government's policy in the field of import of technology is selective, and based on national priorities. Import of technology is permitted in—

- (i) high technology areas,
- (ii) export-oriented projects,
- (iii) import-substitution projects, and
- (iv) for upgradation of indigenous technology in selected areas.

(c) A decision in this case as in others will be based on the same principles. It has, however, not yet been taken.

(d) Does not arise.

Promotion of part-time N.C.O. Third Officer

1287. SHRI JAMBUWANT DHOTE: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any provision for departmental promotion of part-time N.C.C. Third Officer working in Senior Secondary Schools;

(b) is there any refresher course compulsory for such promotions i.e. from third officer to second officer in Delhi; and

(c) are there any officers working as Third Officers since 1972 who have not been promoted as Second Officer, if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes Sir. Subject to availability of vacancies in the units, to which they are posted, part-time NCC Third Officers are eligible for promotion as Second Officers after 3 years' commissioned service, as First Officers after 8 years' commissioned Service and as Chief Officers after 15 years' commissioned service.

(b) Yes, Sir. For promotion as Second Officer one has to qualify in the first refresher training course between the first and the third year of service in the N.C.C. For promotion as First Officer, one has similarly to qualify in the second refresher training course between the 4th and 8th year of service in the NCC and for promotion as Chief Officer one has to qualify in the 3rd refresher training course between the 10th and 13th year of service. The training institutions for these refresher courses are at Kamptee and Gwalior for male and lady officers respectively. There is no training institution at Lucknow.

(c) The requisite information is being collected and will be placed on the Table of the Sabha as soon as possible.